

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-38/2022/2886/A**

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Jitu Mani Barman,  
District & Sessions Judge,  
Goalpara.

Dated Guwahati the <sup>3<sup>rd</sup> April</sup> ~~March~~, 2023.

Sub: **Station leave permission.**

Ref:- Your letter No. DJG/1551, dtd 30.03.2023.

Sir,

With reference to the above, I am directed to inform you that you have been granted **station leave permission, with the official vehicle, at own cost, from the evening of 01.04.2023 till the morning of 03.04.2023.**

The Addl. District & Sessions Judge, Goalpara and in his absence the Civil Judge & Assistant Sessions Judge, Goalpara and in his absence the CJM, Goalpara and in his absence the in-charge CJM, Goalpara shall remain in charge of your Court and office during your absence.

Yours faithfully,

*Sd/-*  
**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-38/2022/2887/A, dated 3.4.2023**

Copy to :

✓. The Project Manager, Gauhati High Court.

*Sd/-*  
**JT. REGISTRAR (VIGILANCE)**  
*ER*